#### Form DIR-5

## Application for surrender of Director Identification Number

[Pursuant to section 153 & rule 11(f) of Companies (Appointment and Qualification of Directors) Rules, 2014]

Photograph

- 1. Applicant's name (Enter full name and do not use abbreviations)
  - (a) First name:
  - (b) Last name:
  - (c) Middle name:

## 2. DIN of the applicant:

## 3. Reasons for surrender of DIN:

4. Income-tax permanent account number: (mandatory for Indian nationals) (Details of the applicant shall be as per Income-tax PAN)

5. And any one of the following

a. Voter's identity card number

b. Passport number

c. Driving licence number

d. UID

6. Permanent residential address:

(a) Address Line I

Line II

- (b) City
- (c) State
- (d) Country
- (e) Pin code

- (f) Phone
- (g) Fax
- (h) E-mail ID
- 7. Whether present residential address is same as permanent residential address:
  - **O** Yes
  - O No

8. Present residential address: (previous residential address, if not residing at the present residential address for more than 1 year)

(a) Address Line I

Line II

- (b) City
- (c) State
- (d) Country
- (e) Pin code
- (f) Phone
- (g) Fax
- (h) E-mail id

9. Other information, if any, which the applicant intends to submit with regard to this application:

- 10. Whether the application is being digitally signed by the applicant himself:
  - **O** Yes
  - O No

I hereby also declare that

(a) the information and other particulars given in this Form are true and correct.

(b) I have never been appointed as director in any company and the DIN has never been used for filing of any document with any authority.

Signature of the applicant:

Date:

Place:

# **Certification**

I declare that I have been duly engaged for the purpose of certification/verification of this form. It is hereby certified that:

a. I have satisfied myself about the identity of the applicant based on the perusal of the original of the attached document
Note: In case where the applicant is residing outside India the particulars have to be verified from the documents duly attested by the attesting authority as prescribed.

b. I also verify having attested the photograph of the said person:

(i) who is personally known to me; or

(ii) who met me in person along with the original of the attested documents

c. It is further certified that all required attachments have been completely attached to this application

d. I have gone through the provisions of the Companies Act, 2013 and Rules thereunder for the subject matter of this form and matters incidental thereto and I have verified the above particulars (including attachment(s)) from the original records maintained by the Company/applicant which is subject matter of this form and found them to be true, correct and complete and no information material to this form has been suppressed. I further certify that:-

a. All the required attachments have been completely and legibly attached to this form;

b. I have kept a copy of this form and attachments thereto, in my records for future reference.

c. It is understood that I shall be liable for action under section 448 and 449 of the Companies Act, 2013 for wrong certification, if any found at any stage.

#### Verified by

Company Secretary in practice / Chartered Accountant in practice / Cost Accountant in practice Or Managing Director / Director / Secretary

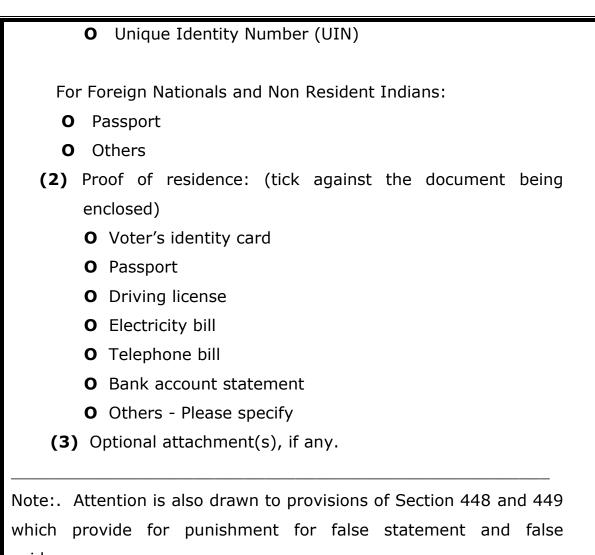
#### Mandatory Attachments:

(1) Proof of Identity:

For Indian Nationals:

(Any one of the following):

- O Income tax Permanent Account Number Card
- **O** Voter's identity card
- **O** Passport
- **O** Driving licence



evidence.